

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 41 OF 2026 / EZ**

Dillip Kumar Samantaray ...Appellant

VERSUS

State of Odisha & Others ...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1-6
2.	Photocopy of the letter No.3842 dtd.16.4.2025 regarding joint inspection report. (ANNEXURE – R6/1)	7
3.	Photocopy of the consent order No.4581 dtd.30.03.2026. (ANNEXURE – R6/2)	8-19
4.	Photocopy of the environment clearance order dtd.17.04.2026. (ANNEXURE – R6/3 Colly)	20-29
5.	Photocopy of the inspection report carried out on dtd.06.01.2026. (ANNEXURE – R6/4)	30-40

By the Respondent No.6

Through

Kolkata
Date:

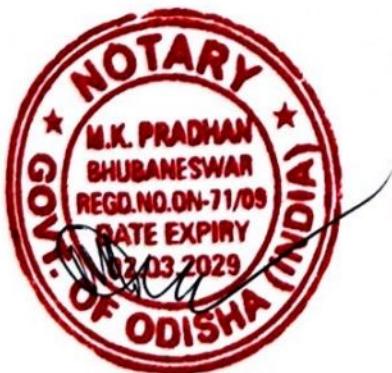
Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.6
(State Pollution Control Board, Odisha)
e-mail: pbanerjeebihani@gmail.com

2. That this application has been filed alleging illegal operation and illegal coal stock yard with thousands tonnes of coal outside the approved premises of its coal washery by the R-9. Further it is alleged that the said coal stock was stored and used in the factory in a regular basis for more than three years without any valid permission and in violation of conditions of environmental clearance and consent to operate stipulated by the competent authority.
3. That I have gone through the contents of the OA and understood the contents thereof.

The parawise reply on the averments are given below.

- a. That as regards the averments made in para-1 to 5 of the OA, the R-6 Board has no comments to offer since these are matter of records.
- b. That as regards the averments made in para-6 & 7 of the OA, it is humbly submitted that in the joint report of Tahasildar, Hemgiri, DDM, Rourkela, SDPO, Sundargarh, Sub-Collector, Sadar, Sundargar forwarded to the Dy.General Manager of the R-9 unit



vide letter No.3842 dtd.16.04.2025, it is stated that 9594.426 MT of coal was found to have been stored unauthorisedly over Plot No.54/2180, Khata No.251/645, Village-Kanika under Hemgiri Tahasil outside plant premises on land belonging to R-9 unit. Further, the R-6 Board on dtd.30.03.2026 has granted consent to operate in favour of the R-9 unit which was valid upto 31.03.2030. A copy of letter No.3842 dtd.16.4.2025 regarding joint inspection report and copy of consent order No.4581 dtd.30.03.2026 are annexed to this affidavit and marked as **ANNEXURE - R6/1** and **ANNEXURE - R6/2** respectively.

- c. That as regards the averments made in para-8 of the OA it is humbly submitted that the R-9 has obtained environmental clearance from R-8 on dtd.17.04.2026 with respect to extension of time for installation of conveyor belt till 31.03.2027 in place of 31.03.2026 and till such time washed coal and coal rejects will be transported by road. Further, on the day of inspection by the officials of the R-6 Board to the R-9 on



dtd.06.01.2026, it is found that excavation work for installation of conveyor belt from the coal washery upto the railway siding was under progress to transport washed coal to the siding. That apart, the R-9 has provided earthen settling pond of capacity 180m³ for settling surface run off water. The overflow from the settling pond is discharged to rain water harvesting pond of capacity 23100m³ and the settled water is reused for plantation and sprinkling purposes. A copy of the environment clearance order dtd.17.04.2026 and copy of inspection report carried out on dtd.06.01.2026 are annexed to this affidavit and marked as ANNEXURE - R6/3 and ANNEXURE - R6/4 respectively.

- d. That as regards the averments made in para-9 & 10 of OA, it is humbly submitted that the consent to operate which was granted vide Annexure-2 of the OA upto 31.03.2026 was subsequently renewed upto 31.03.2030. Copy of which has already been annexed as Annexure - R6/2 to this present affidavit. Prior to



renewal of consent to operate, inspection has been carried out by the Board officials in respect of R-9 unit on dtd.06.01.2026 and copy of the same has already been annexed as Annexure-R6/4 to this present affidavit which reveals compliance of the condition of consent to operate.

- e. That as regards the averments made in para-11 to 14 of the OA, it is humbly submitted that the R-6 Board has no comments to offer.
4. That in view of the facts stated in the foregoing paragraphs, further comments on the Grounds of the OA may not be necessary.
5. That all the allegations, averments contentions and / or statement as contained in the Original Application which may not have been specifically denied or traversed herein but are in essence, contrary to the substance of this affidavit should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the applicant should be put to strict proof in respect thereof.



~~X~~
MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

6. That the Respondent No.6 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

DEPONENT

Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 8th May, 2026.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

M.K.P.

DEPONENT

Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar

OFFICE OF THE SUB-COLLECTOR, SADAR, SUNDARGARH

(Revenue & Disaster Management Deptt, Govt. of Odisha)

E-mail ID: subcol.sund-od@nic.inLetter No. 3842 /Dt. 16-04-2025

To

The Deputy General Manager,
ACB (India) Limited
Kanika

Sub: - Closure of Coal Washery and Suspension of licence- Reg

Sir,

With reference to the subject mentioned above, I am to say that, during the joint physical verification of coal stock by the Sub-Collector Sadar Sundargarh, Deputy Director of Mines, Rourkela, SDPO Sundargarh and Tahsildar Hemgir on dated 10.04.2025 to your establishment, it was found that there is a discrepancy in the stock of coal mentioned in the register and physical stock available. As per record in register it shows 60106.870 MT of coal is present but physically it is found to be 57303.850 MT of coal available. So there is a short fall of 2803.020 MT of coal physically.

On physical verification of coal stock dated 15.04.2025 it is found that 9594.426 MT coal stored unauthorisedly over Plot No.54/2180, Khata No.251/653 in Village Kanika under Hemgir Tahasil outside of your Plant Premises which belongs to you. Since you have violated the terms and conditions of licence No.RLD13783/2020 Dated.10.06.2020 issued by DDM,Rourkela.

Therefore your Coal Washery at Kanika is seized and the licence No.RLD13783/2020 Dated.10.06.2020 is hereby suspended till further order.

Yours faithfully

[Signature]
Tahsildar, Hemgir

[Signature]
DDM, Rourkela

[Signature]
SDPO, Sundargarh

[Signature]
Sub-Collector, Sadar,
Sundargarh



~~X~~

CONSENT ORDER

Page 1 of 14

BY REGD. POST WITH AD

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-2561909, Fax: 2562822, 2560955 E-mail: consent4@ospcboard.org, Website: www.ospcboard.org

CONSENT ORDER

No. 4581 / IND-I-CON-6640 Dt. 30.03.2026 /

CONSENT ORDER NO. 2853

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing / new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your online application No.7160142, Dated 25-12-2025.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the Industry: HEMGIRI COAL WASHERY OF M/S. ACB (INDIA) LTD.

Name of the Occupier & Designation: SRI HARINDER MOHAN JAIN, DIRECTOR

Address: AT: KANIKA, PO: HEMGIRI ROAD, DIST: SUNDARGARH.

This consent order is valid for the period from 01.04.2026 to 31.03.2030.

Details of the Plant

Sl. No.	Type of Plant	Plant Capacity
01	Coal Washery	Throughput Capacity - 5 MTPA

This consent order is valid for the specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.



CONSENT ORDER

Page 2 of 14

A. Discharge permitted through the following outlet subject to the standard

Out let No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed Standard				
				pH	TSS (mg/l)	Oil & Grease (mg/l)	BOD (mg/l)	COD (mg/l)
01	Septic tank outlet (domestic effluent)	Soak pit	--	5.5 to 9.0	200	--	100	--
02	Wastewater generated from the processing units/surfaces run offs	No discharge to outside (100% recycling through storage)						

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard		
				PM (mg/Nm ³)	SO ₂	NO _x

C. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (MTPA)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
01	Low grade coal fines	--	--	--	---	To be sold to outside parties for use as raw material in the Boiler for generation of power.
02	Coal rejects	--	--	--	--	-do-



CONSENT ORDER

Page 3 of 14

D. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground for liable to review/variation/revocation of the consent order under section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The occupier would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / products / manufacturing process or quantity/quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order without any negligence on his/her part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
12. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
13. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
15. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed impervious.
16. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
17. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
18. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the occupier must adopt alternate satisfactory treatment and disposal measures.
19. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
20. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
21. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Acts or Rules made therein.



CONSENT ORDER

Page 4 of 14

22. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 23. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 24. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
 25. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner so as to meet the standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
 26. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
 27. There shall not be any fugitive or episodal discharge from the premises.
 28. In case of such episodal discharge/emissions the occupier shall take immediate action to bring down the emission within the limits prescribed by the Board and stop the operation of the plant if required. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
 29. The applicant shall keep the premises and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 30. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned shall be reported to the Headquarters and Regional Office of the Board by E-mail within 2 hours of its occurrence.
 31. The occupier has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 32. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the shall be disposed off scientifically to the satisfaction of the Board.
 33. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 34. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 35. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 36. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 37. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 38. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 39. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 40. The occupier shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board and conditlons stipulated in Environmental Clearances issued by MoEF&CC, Govt. of India.
 41. The occupier shall abide by E(P) Act, 1986 and Rules framed there-under.
 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
-



CONSENT ORDER

Page 5 of 14

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs.50 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE. B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.
7. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dozers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
 - a) Rotation of crops
 - b) Change of point of application of effluent on land
 - c) A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper housekeeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.



CONSENT ORDER

Page 6 of 14

E. SPECIAL CONDITIONS:

- (I) 1. Dust suppression arrangement shall be provided on haul road and other working areas by using water sprinklers for control of dust emission.
 2. The industry shall provide dust extraction system or dust suppression system, preferably dry fog system at all strategic dust generation points such as loading and unloading points, all transfer points, conveyers etc. to suppress the dust.
 3. Fine atomizer nozzles arrangements for spraying of water shall be provided around coal stack yard and around the crusher / pulverizes to suppress the fugitive dust emission. All the conveyor transfer points shall be provided with enclosures.
 4. The industry shall provide instant shower system at the entrance of the plant in order to make the coal wet before its feeding into the receiving hopper.
 5. Adequate measures shall be taken for control of noise levels in the work environment of plant area so that the noise levels at the boundary of the premises shall not exceed 75dB(A) during day time (6 AM to 10 PM) and 70 dB(A) during night time(10 PM to 6 AM).
 6. The ambient air quality shall remain within prescribed national ambient air quality standards.
 7. Adequate ambient air quality monitoring stations (four numbers) shall be established for monitoring PM₁₀, PM_{2.5}, SO₂, NO_x. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency for monitoring should be undertaken in consultation with the State Pollution Control Board.
 8. Monitoring data on ambient air quality and noise quality shall be submitted to the Board once in six months. Electronic display board shall be installed at the main gate of the plant for displaying the ambient air quality and noise monitoring data etc.
 9. The height of the stack connected to DG sets of capacity more than 800 KW (1000 KVA) shall conform to the following:
 - i) $14Q^{0.3}$, Q = Total SO₂ emission from the plant in kg/hr.
 - ii) Minimum 6m. above the building where generator set is installed.
 - iii) 30 m.
 10. The height of the stack connected to DG set of capacity less than and upto 800 KW (1000 KVA) shall conform to the following:
 - i) $H = h + 0.2\sqrt{KVA}$
 - ii) h= Height of the building where it is installed in meter
 - iii) KVA = Capacity of DG set
 - iv) H = Height of the stack in meter above ground level.
 11. All DG sets installed before 1.7.2004 shall be scrapped. DG sets complying with either State-I or Stage-II emission norms shall reduce Particulate Matter Emission by 70% by installing RECD without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No.17927, dated 14.11.2023 and letter No.7146, dated 10.05.2024, in this regard.
-



CONSENT ORDER

Page 7 of 14

12. Appropriate preventive measures shall be taken for control of fire hazards at coal handling area.
 13. The industry shall provide garland drains around the plant boundary followed by settling pit in order to prevent direct discharge of washings to outside. Water from the settling pit shall be completely reused for plantation activity or process activity.
 14. The industry shall provide internal drains inside the plant for collection of surface runoff and it shall be used for plantation or process activity.
 15. Under no circumstances the industry shall discharge any wastewater to outside.
 16. Domestic wastewater shall be discharged to soak pit via septic tank constructed as per BIS specification.
 17. The washery rejects / coal rejects shall be sold to outside parties for use in any thermal power plants complying with the stipulated emission and fly ash norms as specified in Ministry of Environment, Forest and Climate Change Notification Number S.O.3305(E) dated the 7th December, 2015, read with the notification number S.O.763 (E), dated the 14th September, 1999 and its amendments [vide numbers S.O.979 (E), dated the 27th August, 2003, S.O. 2804 (E), dated 3rd November, 2009 and S.O. 254 (E), dated 25th January, 2016] and related subsequent notification and amendments issued from time to time". The details of disposal of coal rejects shall be submitted on annual basis in enclosed Format I & II.
 18. A quarterly report on the quantity and name of the power plants to whom the coal rejects are sent, shall be furnished to the Board for record.
 19. The unit shall submit the environment statement in the prescribed format every year.
 20. The unit shall submit a declaration by 30th of April every year that all pollution control systems are in good condition and operated & air quality, noise quality as well as wastewater quality confirm to the prescribed standards.
- (II) **ADDITIONAL SPECIAL CONDITIONS AS PER MoEF&CC Letter No.J-11015/67/2013-IA.II(M), dated 22.02.2022 and J-11015/925/2007-IA.II(M), dated 17.04.2025.**
1. Ambient Air Quality (AAQ) and Noise quality data along the entire coal transportation route shall be monitored and the data shall be submitted along with the six-monthly compliance to the concerned Regional Office and also kept on the web portal of the company.
 2. Proponent shall comply with all the recommendations of the traffic impact assessment report submitted. Compliance in this regard shall be submitted along with the six-monthly compliance to the concerned Regional Office and also kept on the web portal of the company.
 3. Three tier plantation plan submitted by the proponent for both the sides of the proposed conveyor belt from washery to railway siding shall be implemented and plantation for this year shall be completed during the monsoon season of 2025. In addition to this, PP shall provide 50,000 plant saplings with 4 feet tall fruit bearing plants to farmers for plantation in barren and agriculture lands in the study area every year for 5 years with incentive to improve the green cover in and around the washery area.
 4. Project Proponent shall adopt wildlife protection measures including creating awareness among the drivers, sensitizing the drivers about prevention of road kills and handling of wildlife encounters while driving through forest areas and speed governors must be installed in the coal transporting trucks/dumpers.
-



CONSENT ORDER

Page 8 of 14

5. The continuous ambient air quality monitoring station installed in consultation with OSPCB, shall be commissioned by April, 2025 for monitoring the common/criteria pollutants such as PM₁₀, PM_{2.5}, SO₂, NO_x as committed. The real time data so generated shall be uploaded on company website and linked it with website of CPCB & SPCB. In addition, data should also be displayed digitally at entry and exit gate of coal washery for public display.
 6. Road inside and at periphery of Washery plant shall be constructed of concrete only.
 7. Belt conveyor system shall be installed to transport washed/raw coal by 31.03.2027.
 8. Transportation of rejects shall only be in 40 to 50 tonne trucks only if railway siding is not present at utilization points. If railway siding is available upto FBC Power Plants/ Thermal Power Plants, then no transportation shall be allowed by trucks.
 9. Transport of raw coal, clean coal and middling shall be by rail/road (in 40-50 tonnes dumpers only). Washed coal will be transported through private railway siding.
 10. Raw coal, washed coal and rejects shall be stored in covered silos facility. Fixed type high pressure sprinkler shall be installed in this storage yards.
 11. 5 nos. long ranging fog canon system (mist spraying) shall be installed to reduce the impact of air pollution on transportation route and Railway siding.
 12. Project Proponent shall comply 33% of the green belt plantation with trees within the plant boundary and plan of action to be submitted to Regional office of Ministry within six months. Accordingly, three Tier Green belt developments (of 50 mtrs width) in and around the periphery of washery within 3 years.
 13. Wildlife conservation plan for schedule I species in EIA report with allocated fund shall be submitted to State Forest Department. Fund allocated for this purpose shall also submitted within six months and a copy of receiving to be submitted to Ministry Regional office within three months.
 14. No Untreated wastewater should be discharged to the natural stream/water body and Water requirement for coal washery operations should not exceed 1200 KLD.
 15. High efficiency centrifuge, belt press filter, high frequency screening, and thickener shall be installed to separate coal fines and maximize water recovery.
 16. Third party monitoring by reputed institute for air quality shall be carried out at identified locations, both ambient and the process area, to arrive the impact at regular interval of 3 years.
 17. Surface runoff from Storage yard of Coal, reject dumps shall be stored in settling tank and later treated before any usage and quality shall be checked frequently.
 18. Persons of nearby villages shall be given training on livelihood and skill development to make them employable.
 19. Proper roads, toilets facilities, plantation, solar lights, drinking water facilities, stationaries shall be provided to nearby villages, school and colleges.
 20. Wind barrier of atleast 10 mtr shall be provided along the boundary mainly where habitation is present to mitigate air pollution.
 21. Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which
-



CONSENT ORDER

Page 9 of 14

should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis.

F. ADDITIONAL CONDITIONS:

1. The unit shall install a **Surface Runoff Treatment System (SRTS)** within six months from the date of issuance of the Consent to Operate.
2. The unit shall install a censor based **wheel washing system** with complete recirculation system within **three months** from the date of issuance of the Consent to Operate.
3. The unit shall install a **Sewage Treatment Plant (STP)** for the treatment of domestic wastewater within **six months** from the date of issuance of the Consent to Operate.

Mmt

**MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA**

TO,

**SRI HARINDER MOHAN JAIN, DIRECTOR,
HEMGIRI COAL WASHERY OF M/S. ACB (INDIA) LIMITED,
AT: KANIKA, PO: HEMGIRI ROAD,
DIST: SUNDARGARH, ODISHA, PIN-770075**



Memo No. 4582 /Dated 30.03.2026 /

Copy forwarded to :

- i) District Magistrate & Collector, Sundargarh
- ii) Director of Mines, Govt. of Odisha, Bhubaneswar
- iii) Director, Environment-cum-Special Secretary, F, E & CC Deptt., Govt. of Odisha, Bhubaneswar.
- iv) D.F.O, Sundargarh
- v) Deputy Director of Mines, Rourkela
- vi) Regional Officer, State Pollution Control Board, Jharsuguda
- vii) Consent Register

S. Saha
30/03/2026

**ADDL. CHIEF ENV. ENGINEER
STATE POLLUTION CONTROL BOARD, ODISHA**



CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART - A : EFFLUENTS

Sl. No.	Parameters	Prescribed Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/ Odourless as far as practicable	--	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	--	--	--
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	--	--	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	--	--	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	--	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	--	--	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	--	--	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	--	--	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	--	0.001
16.	Lead (as pb) mg/l max.	01.	1.0	--	2.0



CONSENT ORDER

Page 11 of 14

Sl. No.	Parameters	Prescribed Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
17.	Cadmium (as Cd) mg/l max.	2.0	1.0	--	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	--	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	--	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	--	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	--	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	--	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	--	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	--	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	--	--	--
27.	Sulphide (as S) mg/l max.	2.0	--	--	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	--	5.0
29.	Radioactive materials				
	a. Alpha emitter micro curie/ml.	10 ⁷	10 ⁷	10 ⁸	10 ⁷
	b. Beta emitter micro curie/ml.	10 ⁶	10 ⁶	10 ⁷	10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	--	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	--	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	--	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	--	--	20 mg/l



CONSENT ORDER

Page 12 of 14

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



File No.: J-11015/925/2007-IA.II(M)
 Government of India
 Ministry of Environment, Forest and Climate
 Change
 IA Division



Dated 17/04/2026



To,

Sh. Tushar Ahlawat
 M/s. ACB (India) Limited
 Resident Director's Office, Village - Chakabura Po: Jawali-495450, Korba, Chhattisgarh
 E-mail: acbindia12568@gmail.com

Subject: Hingir Coal Washery Project (within the project area of 13.52 ha having washing capacity of 5 MTPA) by M/s. ACB (India) Limited located at Village Kanika, Tehsil: Hemgir; District: Sundargarh; State: Odisha –Amendment in Environment Clearance – regarding.

Sir/Madam,

This is with reference to your online application vide proposal no. IA/OR/CMIN/566735/2026 dated 27/01/2026 seeking for Amendment in Environmental Clearance accorded by the Ministry vide letter J-11015/925/2007-IA.II(M) dated 22.06.2009 and its subsequent amendment dated 22.02.2022, 22.02.2024 & 17.04.2025 under the provision of EIA notification 2006 and as amended therein for the project mentioned above

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC26A0801OR5845259A
(ii) File No.	J-11015/925/2007-IA.II(M)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	2(a) Coal washeries
(vi) Sector	Coal Mining
(vii) Name of Project	Amendment in Environmental Clearance of Hingir Coal Washery project (area 13.52 ha having capacity of 5 MTPA) of M/s ACB (India) Limited located in Tehsil Hemgir, District Sundargarh, Odisha.
(viii) Location of Project (District, State)	Sundargarh, Odisha
(ix) Issuing Authority	MoEF&CC

(x) EC Date	22/06/2009
(xi) Applicability of General Conditions	NO
(xii) Status of implementation of the project	Implemented

3. The instant proposal is for seeking amendment in the EC dated 22.06.2009 accorded to M/s. ACB (India) Limited and its subsequent amendment dated 22.02.2022, 22.02.2024 & 17.04.2025 on the following:

"With respect to the implementation of conveyor belt, the proponent sought for another extension of timeline for installation of conveyor belt till 31.03.2027 in place of 31.03.2026. Till such time, washed coal and coal rejects will be transported by road".

4. The proposal was considered in 41st EAC Meeting held during 17-18th March, 2026. The MoM for the same may be seen using the web link: parivesh.nic.in.

Details submitted by the PP

5. Details of all the prior ECs for which amendment is sought:

S. No.	Details of Letter No.	EC/ Expansion EC/ Amendment in EC / Validity extension/ Transfer of EC	Capacity (MTPA)	Area (ha)	Date of issuance	Status of implementation
1	Letter No.: J-11015/925/2007-IA.II(M)	Environment Clearance	5.0	13.7	22.06.2009	100% capacity installed in 13.52
2	Letter No.: J-11015/925/2007-IA.II(M)	EC transferred	5.0	13.52 (Area reduced)	23.04.2019	ha. However, production capacity of
3	Letter No.: J-11015/67/2013-IA.II(M)	EC amendment	5.0 (restricted to 2.5 MTPA)	13.52	22.02.2022	washery was limited to 2.5
4	Letter No J-11015/925/2007-IA.II(M)	EC amendment order	5.0 (restricted to 2.5 MTPA)	13.52	22.02.2024	MTPA from 22.02.2022 to
5	Letter No.: J-11015/925/2007-IA.II(M)	EC amendment	5.0	13.52	17.04.2025	17.04.2025.

W.r.t the previous approvals, PP submitted the actual operational details of the concerned coal washery and submitted that the washery became operational from 2011 onwards. CTO renewal has been obtained from the OSPCB vide letter no. 8244/IND-I-CON-6640 dated 25.04.2025 and is valid upto 31.03.2026 for 5 MTPA washed coal. Details of the same are as follows:

Year	Actual Coal washing in MTPA	Planned Coal washing in MTPA as per Environmental Clearance	Excess operation
April'2025 to Feb'2026	2.93	5.0	Nil

6. Details of the condition for which amendment is sought along with justification:

Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
Specific Condition No. (iii) in EC amendment dated 22.02.2022, 21.02.2024 & 17.04.2025	As committed, by PP, project proponent shall install belt conveyor system to transport the coal within two years from the date of issue of this letter. Subsequently extension was granted till 22.02.2025 & 31.03.2026.	As committed, by PP, project proponent shall install belt conveyor system to transport the coal by 31.03.2027 and permitted road transportation till such time.	Construction works underway and is expected to be completed by 31.03.2027
Specific Condition No. (i)	SPCB shall grant Consent to	SPCB shall grant Consent	Requesting 5 MTPA

Specific/ General Condition No.	Details of Conditions as per EC	Amendment Sought	Justification
in EC amendment dated 22.02.2022, 21.02.2024 & 17.04.2025	Operate of 5.0 MTPA coal washery capacity till 31.03.2026	to Operate of 5.0 MTPA coal washery capacity henceforth	for perpetuity as per EC dated 22.06.2009

7. Traffic Impact Study Report: The initial study had been conducted to assess the impact of coal transportation by road from Hingir Washery of ACB (India) Ltd. located in Village Hingir, Tehsil Hingir, District Sundargarh, Odisha to Kanika Railway Siding located in Tehsil Hingir, District Sundargarh, Odisha over a distance of 3.12 km. ACB (India) Ltd. was transporting 0.71 MTPA coal and 0.23 MTPA of rejects from washery to Kanika siding and is proposing to transport a total of 3.59 MTPA of coal and 1.16 MTPA of reject through 38 tonne capacity trucks/ tippers from washery to Kanika Railway Siding. Corresponding to & fro trucks/ tippers movement would be maximum 686 per day for 24 hours on all days.

• *From the aspect of Traffic Volume and capacity of the road:* It is observed that the present road widths are sufficient to carry existing public traffic volume and proposed traffic volume (due to 3.59 MTPA coal and 1.16 MTPA rejects) in future upto April 2034. The current maximum carrying capacity utilization of the roads vary between 10.9% and 46.9% at a level of service B and after 8 years (by April 2034) it will increase to 20.5 to 57.9%.

• *From the aspect of Impact on Ambient Air quality:* It is observed that the plying of trucks/ tippers would lead to an increase in the amount of air pollutant emissions. The maximum resultant air quality, after addition of the maximum incremental GLC values to maximum observed baseline values due to plying of coal carrying trucks/ tippers will be 97.90 µg/m³ for PM₁₀, 38.56 µg/m³ for PM_{2.5}, 9.45 µg/m³ for SO₂ and 18.46 µg/m³ for NO₂. It has been found that the concentration of all parameters would remain within the prescribed limits except PM₁₀, which is just crossing the limit. Therefore, additional control measures such as more frequent sprinkling than present, installation of fixed sprinklers and fogging machine in the critical section can bring the value of PM₁₀ further down.

• *From the aspect of Impact on Ambient Noise:* It is observed that the sound level from the movement of a trucks/ tippers passing on the road is approximately 90 dB(A). This will be a short-term increase, prevailing only at the time of passage of trucks/ tippers. The overall Leq will be lower. At a distance of 7 m, the Leq is anticipated to be approximately 65 dB(A), falling within the limits for commercial areas, which is the usual case along roads. The noise level monitored in the area, during the study period, was found within the permissible limit of the National Ambient Air Quality Standards with respect to noise both during day time and night time for the type of land uses where monitoring was carried out. Since monitoring was done along the roadside and not away from the road, when compared to residential area standards, they exceed at the siding and at the Washery. The minimum and maximum noise level observed during day time are ranged from 38.7 dB(A) to 68.4 dB(A), respectively and during night time from 37.6 dB(A) to 61.2 dB(A), respectively.

Recommendations: Coal transportation is already being done to Kanika Railway Siding by a direct road from Hingir Washery to Kanika Railway Siding and is taking several pollution control measures on that route. Based on the study, observations and findings, the following mitigation are recommended for implementation on proposed route from washery to Kanika Railway Siding:

- i. Carry out plantation along the route for dust and noise control on either side of road, in consultation with forest department, wherever there are gaps.
- ii. The trucks/ tippers used for transportation of coal will be covered with tarpaulin and stamped
- iii. Trucks/ tippers with valid PUC certification using unadulterated diesel will be allowed to ply.
- iv. Only vehicles having fitness certificate will be allowed to ply
- v. Make provision for tyre washing at exit point of washery and siding.
- vi. Deployment of industrial sweeper on roads for cleaning dust
- vii. Sensitising the drivers about prevention of road kill and handling of wildlife encounters while driving through forest areas.
- viii. AAQ monitoring near the colony of ACB (India) Ltd. shall be carried out for PM₁₀, PM_{2.5}, NO_x & SO₂ at 3-monthly intervals
- ix. Increase frequency of water sprinkling at railway siding, install fixed sprinklers at the entry point of road & maintain the morrum road very diligently
- x. Operate the fogging machine on the morrum road, which was also evidenced during survey

- xi. No honking along the forest stretch or colony of ACB (India) Ltd.
- xii. All trucks/ tippers will undergo preventive maintenance as per manufacturers schedule and it will be ensured that their silencers are maintained and operational at all times.
- xiii. Plantation shall be carried out along side of the road for noise attenuation and control of air borne dust, in consultation with forest department, wherever possible, where gaps are found.
- xiv. Installation of speed bumps near colony of ACB (India) Ltd. to ensure slow driving near settlement.
- xv. Awareness to trucks/ tippers drivers & local people through hoardings on roads regarding road safety.
- xvi. Contact number of crane operators along the routes shall be made available to all vehicle drivers.
- xvii. All trucks/ tippers will carry first aid kits and drivers will be trained in first aid in case of emergency
- xviii. Creating awareness for road safety to local population and drivers and ensuring availability of ambulance facility for the accident victims, if required
- xix. Trucks/ tippers will be prohibited to stop in inhabited areas except in case of break-down.
- xx. Trucks/ tippers will follow a "no horn, low speed" protocol while passing through inhabited stretches.
- xxi. Display prominent signboards at the wildlife crossing points
- xxii. Sensitising the drivers about prevention of road kill and handling of wildlife encounters while driving through forest areas.
- xxiii. Speed governors will be installed in the coal transporting trucks/ tippers

PP submitted the incremental impact of traffic from 2.5 MTPA to 5.0 MTPA. The details of the same are as follows:

1. Traffic on proposed road transportation route in Feb 2025: The study has been conducted to assess the impact of coal transportation by road from Himgir Washery of ACB (India) Ltd. located in Village Himgir, Tehsil Himgir, District Sundargarh, Odisha to Kanika Railway Siding located in Tehsil Himgir, District Sundargarh, Odisha over a distance of 3.12 km.

Details are as follow:

Features of the road from washery to Kanika Railway Siding:

- i. Total Length 3.1 km (Washery to Kanika Siding)
- ii. State Highway, a 4 lane pucca road with divider from washery upto T-point near ACB (India) Colony
- iii. MCL road, 2 lane from T-point near ACB (India) Colony till junction with Kanika-Ghumra Road
- iv. Kanika-Ghumra road till intersection with Himgir Washery-Kanika siding road
- v. No villages within 100 m of the road except the colony of ACB (India) Ltd. which is at a distance of approximately 50 m
- vi. There are no weekly markets (Haat) or no-entry zone or timings on the route
- vii. No other restriction to 24 hour traffic movement could be observed
- viii. 2.521 km is black topped while 0.594 km is WBM suitable for heavy dumpers

2. Additional Traffic on proposed Route (for additional 2.5 MTPA)

From & to	Himgir Washery to Kanika Railway Siding			
	Base*	Additional	Total	
Max. (Peak) quantity of washed coal to be transported, MTPA	1.79	2.21	4.00	To Kanika Siding
Maximum (Peak) quantity of reject to be transported, MTPA	0.58	0.17	0.75	To Kanika siding
	0.13	0.12	0.25	Towards Sundargarh
Total, MTPA	2.5	2.5	5	
Carrying capacity of trucks/ tippers, T	38	38	38	
Daily [#] max. trucks/ tippers movement (to & fro), nos.	342	344	686	To Kanika siding
Movement hours	24	24	24	
Additional hourly peak trucks/ tippers movement (to & fro), nos.##	14	15	29	To Kanika siding

* Existing truck/ tipper movement (as per production upto 22 Feb 2025 & achievable by 31 March 2025)

#365 days transportation

24 hours transportation

3. Impact of Additional Traffic on Design Service Volume of proposed Route (for additional 2.5 MTPA)

Census Point ID	Location	Existing traffic, Feb 2025, PCU/day	Additional Washery's trucks nos./ day	Additional Washery's trucks, PCUs/ Day (equivalent PCU considered=4.5/ truck)	Total resultant traffic in immediate future, PCU/day	Width of road (m) (ex-divider)	DSV#, PCU/ day	Max. capacity##, PCU/ day	% utilised of Maximum Capacity		
									Current in Feb, 2025	In future	Increment
(a)	(b)	(c)	(d)	(e)	(f)=(c)+(e)	(g)	(h)	(i)=(h)×0.5	(j)=(c)/(i)	(k)=(f)/(i)	(l)=(k)-(j)
CP : 01	Near ACB Washery Main Gate on State Highway	8141	344	1548	9689	18	35000	70000	11.6	13.8	2.2
CP : 02	MCI. Road after turning point from State Highway	7445	344	1548	8993	7	15000	30000	24.8	30.0	5.2
CP : 03	PWD road through forest	1151	344	1548	2699	5.5	6000	12000	9.6	22.5	12.9
CP : 04	Before ACB Railway Siding	1941	344	1548	3489	11	17250	34500	5.6	10.1	4.5

Design Service Volume (DSV) in PCU/day as per Table 2,3. & 5 of IRC:64-1990

Maximum capacity as per IRC 64-1990, section 6.1 = DSV/0.5, in PCU/day for Rural area

- The present road width is sufficient to carry existing public traffic volume and proposed traffic volume (from Himgir washery) in future up to March 2027.
- Current maximum capacity utilization of the roads varies between 5.6 % and 24.8 % at a level of service B and after 2 years (by March 2027) it will increase to 10.1 to 30.0 %.

4. Baseline Air Quality from April 2025 to February 2026, i.e., after the grant of last amendment EC:

Station No.	Name of station	Co-ordinates	Air Quality Parameters, (Monthly Average from April 2025 to Feb 2026), g/m ³							
			PM ₁₀		PM _{2.5}		SO ₂		NO ₂	
Min	Max	Min	Max	Min	Max	Min	Max	Min	Max	
1	Near Plant main gate (core zone)	21°53'40.50"N 83°43'25.80"E	60.61	74.23	26.51	33.43	7.98	9.11	10.43	11.85
2	Near Administrative Building(core zone)	21°53'31.80"N 83°43'30.30"E	61.88	74.57	25.30	34.88	7.02	8.25	11.36	14.09
3	Near coal Crusher House(Core Zone)	21°53'36.60"N 83°43'18.60"E	59.88	73.13	27.18	31.55	6.98	8.98	10.96	13.45
4	Near Water Reservoir(Core Zone)	21°53'28.80"N 83°43'15.50"E	61.89	73.91	24.17	32.95	6.91	9.03	10.34	14.15
5	ACBIL Colony Premises(Buffer Zone)	21°53'3.20"N 83°43'52.10"E	54.86	76.48	23.64	32.54	7.83	8.95	10.24	12.52
6	ACIBIL Rly siding Estran Side(Buffer Zone)	21°52'30.60"N 83°43'10.70"E	56.11	75.74	24.29	33.70	6.45	7.43	10.09	13.90
7	ACIBIL Rly siding Coal Stock Yard-NE(Buffer Zone)	21°52'30.40"N 83°43'27.06"E	51.44	73.18	22.71	32.82	6.74	8.20	9.34	11.60

Station No.	Name of station	Co-ordinates	Air Quality Parameters, (Monthly Average from April 2025 to Feb 2026), g/m ³							
			PM ₁₀		PM _{2.5}		SO ₂		NO ₂	
8	Indus Drivers Barak Premises(Kanika) (Buffer Zone)	21°53'47.90"N 83°43'3.00"E	50.19	75.11	24.48	32.77	6.43	8.91	9.87	12.88
	Min. amongst all AQs		50.19		22.71		6.43		9.34	
	Max. amongst all AQs		75.74		34.88		9.11		14.15	
			100		60		80		80	

5. Baseline Noise Level from April 2025 to February 2026, i.e., after the grant of last amendment EC:

Station No.	Name of station	Co-ordinates	Noise level, (Monthly Average from April 2025 to Feb 2026), g/m ³					
			Day Time		Night Time		Limits	
			Min	Max	Min	Max	Day	Night
1	Near Coal handling plant	21°53'36.72"N 83°43'19.94"E	38.7	74.7	34.5	69.8	75	70
2	Near Washery Building	21°53'33.30"N 83°43'20.13"E	38.6	72.5	34.1	68.1	75	70
3	Near Plant Store Room	21°53'32.86"N 83°43'29.47"E	34.5	56.2	31.9	51.7	75	70
4	Near DG area	21°53'30.54"N 83°43'23.27"E	41.3	56.4	34.7	51.2	75	70
5	Inside Control Room	21°53'32.46"N 83°43'19.43"E	33.65	55.2	30.6	50.2	75	70
6	Near Administrative building	21°53'32.33"N 83°43'30.99"E	36.4	56.7	32.4	49.8	75	70
7	Near Residential Colony premises	21°53'2.38"N 83°43'52.54"E	35.7	47.6	30.9	42.2	55	45
8	Near Main Gate (Plant)	21°53'40.34"N 83°43'27.12"E	36.1	58.3	33.4	51.6	75	70
9	Near Entry point of railway siding	21°52'29.57"N 83°43'25.26"E	42.7	58.6	34.1	52.4	75	70
10	Near loading & unloading point of railway siding	21°52'28.41"N 83°43'23.95"E	56.1	67.25	36.7	61.8	75	70

8. Developments made in implementation of conveyor belt after the grant of EC amendment dated 17.04.2025:

Developments made:

- Work order for Conveyor Design & Engg. is placed on M/s Lepton Projects
- Work order of P&M (incl. Electricals) is placed on M/s ACET
- Work order for site construction has been placed on M/s ST. Construction started from 19.11.2025.
- Time schedule for completion: Design & Construction – 23 months, Commercial operation – 24 months.

Challenges to comply:

Permitted Period upto 31.03.2026 is inadequate

- Conveying system has to be installed at a height of 5.5 mtrs
- Involves detailed engineering, civil and structural work, procurement of P&M, installation and commissioning
- Limited hours of construction in Summer and Rainy season

Firm commitment for completion:

The timeline for completion will be ensured through:

- Basic Engineering has been completed and Detailed Engg. by 31 March 2026
- Civil Foundation work for the conveyor pedestals (approx. 80 nos.) started from November'25

- Fabrication work shall be started
- Ordering of P&M completed
- Eqpt. Erection & electrical works to start from Dec'26 and completed by Feb'27 Commissioning to start from Feb'27 and completed by Mar'27. Load Trial & Stabilization by March'27
- Week-wise monitoring of activities through dedicated project management team

Precautions being taken by the PP during the interim period of road transportation:

- The company will ensure implementation of environmental protection measures while carrying out Road Transportation of Washed Coal to the tune of total 5.00 MTPA of throughput quantity till construction of conveyor.
- The road are cleaned on daily basis to avoid fugitive emission.
- Dedicated staff for traffic control all throughout transportation at three locations i.e. at factory gate, at a distance of 1.3 kms & at a distance of 2.6 kms from Washery.
- Water Fogging System for dust suppression along the route using truck mounted long ranging Fog canon system (mist spraying) has already been implemented.
- Company will ensure regular maintenance of the vehicles.

9. **Legal Issues/ Violation:** There is a Court Case related to an operation of illegal coal stockyard with thousands of tonnes of coal outside the approved premises of its coal washery by M/s ACB India Limited and the same is pending at NGT (Eastern Zone), vide OA No. 41/2026/EZ. Next date of hearing for the same is 22.05.2026.

Observation and deliberation of the EAC:

10. Committee after deliberations noted the following:

- Hingir Coal Washery Project (area 13.7 Ha having capacity 5 MTPA) originally accorded EC vide letter No.: J-11015/925/2007-IA.II(M), dated 22.06.2009 in the name of M/s. Aryan Coal Beneficiation Pvt. Ltd.
- Later, vide letter no. J-11015/925/2007-IA.II(M), dated 23.04.2019, the same got transferred to M/s ACB (India) Limited for the reduced project area of 13.52 ha.
- Washery became operational from 2011 onwards. CTO renewal has been obtained from the OSPCB vide letter no. 4749/IND-I-CON-6640 dated 30.03.2024 and valid up to 22.02.2025 for 2.5 MTPA washed coal.
- 13.52 Ha project land does not involve any forestland. However, the land on which conveyor belt is being constructed involves 2.699 ha on which Stage – II FC has been obtained by the proponent vide letter no. 5-ORB171/2013-BHU, dated 28.06.2016. The land on which conveyor is being constructed does not form part of the project area of the washery.
- Committee taken cognizance of the chronology of events as mentioned para no. 41.11.3. As per the amendment granted vide letter dated 17.04.2025, following EC conditions were stipulated:
 - Proponent shall install the conveyor belt system by 31.03.2027 as committed. However, road transportation washed coal from 5 MTPA coal washery is permitted till 31.03.2026 only and CTO for the same shall be restricted to 31.03.2026 by OSPCB.
 - SPCB shall grant Consent to Operate of 5.0 MTPA coal washery capacity till 31.03.2026.

The said condition restricted the CTO till 31.03.2026, in order to deliberate on the developments made in the construction of the conveyor belt. Now the PP has again submitted the proposal for seeking extension in timeline of the CTO in line with that of the conveyor belt system, along with the developments made in the construction activity of the same and the geo-tagged photographs of it.

vi. Committee deliberated on the developments made in the construction of the conveyor belt and observed that, basic engineering has been completed and detailed engineering will be completed by 31 March 2026. civil foundation work for the conveyor pedestals (approx. 80 nos.) started from November'25, fabrication work shall be started, ordering of P&M completed, Eqpt. erection & electrical works to start from Dec'26 and is expected to be completed by Feb'27.

Conditions as per EC	Description as per approved EC	Recommendation of EAC
21.02.2024 & 17.04.2025		"SPCB shall grant Consent to Operate of 5.0 MTPA coal washery capacity."

Decision of MoEF&CC:

12. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Coal) hereby decided for grant of amendment in the EC dated 22.06.2009 and its subsequent amendment dated 22.02.2022, 22.02.2024 & 17.04.2025 as mentioned in table of above Para 11, under the provisions of Environmental Impact Assessment Notification, 2006 and its amendments subject to stipulation of some additional specific conditions (**Annexure-I**).

13. All Other terms and conditions prescribed in EC dated 22.06.2009 and its subsequent amendment dated 22.02.2022, 22.02.2024 & 17.04.2025 shall remain unchanged.

14. The project proponent shall obtain fresh Environment Clearance in case of change in scope of the project, if any.

15. This issues with the approval of the Competent Authority.

Yours faithfully,
(Sundar Ramanathan)
Scientist 'F'
Tel: 011- 20819378
Email- r.sundar@nic.in

Copy To

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
2. The Secretary, Department of Environment & Forests, Government of Orissa, Secretariat, Bhubaneswar (Odisha).
3. The Deputy Director General of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar- 751023 (Odisha).
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Chairman, Orissa State Pollution Control Board, Parivesh Bhawan, A/118, Nilkantha Nagar, Unit VIII, Bhubaneswar - 751012 (Odisha).
7. The Regional Director, Central Ground Water Board, South Eastern Region Bhubal Bhawan, Khandagiri, Bhubaneswar, Pin- 751030 (Odisha).
8. The Chairman, State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar - 751012, Odisha.
9. The Member Secretary, State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar - 751012, Odisha.
10. District Collector, Sundargarh, Government of Odisha.
11. PARIVESH Portal.

Annexure 1

Specific EC Conditions for (Coal Washeries)

1. Additional Specific Conditions:

S. No	EC Conditions
1.1	Project proponent shall submit the status of progress of the conveyor belt development to the Regional Office of the Ministry along with the six-monthly compliance report.
1.2	Project proponent shall ensure that trial run for Belt Conveyor from washery to railway siding followed by stabilization & commissioning shall be completed and put in to operation by 31/03/2027.
1.3	Project proponent shall abide by all orders and judicial pronouncements, made from time to time by the Hon'ble NGT (Easter Zone) in Original Application No. 41/2026/EZ.
1.4	All the recommendations made in the Traffic Assessment Study Report regarding washed coal and rejects transportation by road shall be strictly adhered with.

Signature Not Verified

Digitally Signed by : Sundar Ramanathan
Member Secretary, MoEFCC (EC)

Date: 17/04/2026

INSPECTION REPORT OF M/S HEMGIRI COAL WASHERY OF M/s ACB (INDIA) LTD, AT-KANIKA, PO-HEMGIR ROAD, DIST-SUNDARGARH

The aforesaid unit was inspected on 06.01.2026 with respect to renewal of Consent to Operate and to verify the compliance to CTO conditions stipulated by the Board. The unit has applied for Consent to Operate through online mode vide online application no-6048155. Sri Vivek Verma, AGM (Plant Head), Sri Pradeep Lodha, HR and Sri Sukanta Kumar Mohapatra, Asst. Manager (Environment) assisted the undersigned on the day of inspection.

Consent Status:-

Consent to Operate of the Coal Washery is valid upto 31.03.2026 issued vide H.O letter no-8244,dtd:-25.04.2026 for throughput capacity of 05 MTPA.

Observations on the day of inspection:-

On the day of inspection, the unit was found to be in operation and the following observations were made:-

Compliance to the special Consent Conditions stipulated by the Board:-

Sl no	Special Consent Conditions stipulated by the Board	Compliances Observed
1.	Dust suppression arrangement shall be provided on haul road and other working area by using water sprinklers for control of dust emission.	The unit has installed total of 45 nos of fixed type water sprinklers provided on haul road and other working area for dust suppression. During the inspection, only a few of these sprinklers were found to be operational. The unit shall upgrade the existing sprinklers to sensor-based systems and ensure their continuous and effective operation for efficient dust suppression.
2.	The industry shall provide dust extraction system or dust suppression system, preferably dry fog system at all strategic dust generation points such as loading and unloading points, all transfer points, conveyers etc. to suppress the dust.	The unit has provided 13 nos of water sprinkling system at each grizzly feeder, 75 nos of water sprinkling system at the material transfer points and 1 no of fixed fog canon near the grizzly feeder. The crusher and screen are provided with wet scrubber.
3.	Fine atomizer nozzles arrangements for spraying of water shall be provided around coal stack yard and around the crusher/pulverizes to suppress the fugitive	The unit has not provided dedicated water sprinklers at the stockyard. The unit shall install dedicated fixed rain gun-type water sprinklers in the stockyard area to control fugitive dust

	dust emission. All the conveyor transfer points shall be provided with enclosures	emissions generated during loading and unloading of coal. The conveyor belts were found to be enclosed with GI sheets.
4.	The industry shall provide instant shower system at the entrance of the plant in order to make the coal wet before its feeding into the receiving hopper.	The unit has not installed instant shower system at the entrance gate of the plant in order to make the coal wet before its feeding into the receiving hopper.
5.	Adequate measures shall be taken for control of noise levels in the work environment of plant area so that the noise levels at the boundary of the premises shall not exceed 75dB(A) during day time(6AM to 10 PM) and 70 dB(A) during night time(10 PM to 6 AM).	As reported, the Noise monitoring is being done regularly by the third party.
6.	The Ambient Air Quality shall remain within prescribed national Ambient Air Quality Standards.	Ambient air quality monitoring was conducted on the day of inspection at one location. Analysis report is enclosed for reference.
7.	Adequate ambient air quality monitoring stations (four numbers) shall be established for monitoring PM ₁₀ , PM _{2.5} SO ₂ , NO _x . Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency for monitoring should be undertaken in consultation with the State Pollution Control Board.	Four ambient air quality monitoring stations are established in the core zone as well as in the buffer zone. The locations are as follows:- 1.Near Plant Main Gate 2.Near Administrative Building 3.Near Coal crusher House 4.Near Water Reservoir
8.	Monitoring data on ambient air quality and noise quality shall be submitted to the Board once in six months. Electronic display board shall be installed at the main gate of the plant for displaying the ambient air quality and noise monitoring data etc	The unit has installed Electronic display board at the main gate of the plant for displaying the ambient air quality and noise monitoring data. It was found to be in operation during inspection.

9.	<p>The height of the stack connected to DG sets of capacity more than 800 KW (1000 KVA) shall conform to the following:</p> <p>i) $14Q^{0.3}$ = Total SO₂ emission from the plant in kg/hr. ii) Minimum 6m. above the building where generator set is installed. iii) 30 m.</p>	<p>The unit has 02 numbers of DG sets of capacities 1500 kVA and 750 kVA, having stack heights of 4 m and 3.5 m respectively. The unit shall increase the stack heights in accordance with the prescribed norms. Further, the unit shall obtain Consent to Establish from the Board for the said DG sets.</p>
10.	<p>The height of the stack connected to DG set of capacity less than and upto 800 KW (1000 KVA) shall conform to the prescribed norms.</p>	<p>The unit has 01 numbers of DG sets of below 1000 kVA i.e of capacity 750 kVA, having stack heights of 3.5 m from the ground level. The unit shall increase the stack heights in accordance with the prescribed norms. Further, the unit shall obtain Consent to Establish from the Board for the said DG sets.</p>
11.	<p>All DG sets installed before 1.7.2004 shall be scrapped. DG sets complying with either Stage -I or Stage -II emission norms shall reduce particulate Matter Emission by 70% by installing RECD without affecting any other emission parameters as per the CPCB guidelines and Board's letter vide No. 17927 dated 14.11.2023 in this regard.</p>	<p>Reportedly, the unit has replaced the Old D.G set with the new one.</p>
12.	<p>Appropriate preventive measures shall be taken for control of fire hazards at coal handling area.</p>	<p>On the day of inspection, no fire hazards was observed at coal handling area.</p>
13.	<p>The industry shall provide garland drains around the plant boundary followed by settling pit in order to prevent direct discharge of washings to outside. Water from the settling pit shall be completely reused for plantation activity or process activity.</p>	<p>The unit has constructed garland drain around the plant boundary followed by 02 nos of earthen settling pit of capacity 180 m³. The settled water is reused for dust suppression and plantation.</p>
14.	<p>The industry shall provide internal drains inside the plant for collection of surface runoff and it shall be used for plantation or process activity.</p>	<p>The unit has constructed internal drain inside the plant followed by 02 nos earthen settling pit of capacity 180 m³. The settled water is reused for dust suppression and plantation. However,</p>

		the unit shall carry out surface run-off study for the entire premises and install the surface run-off treatment system based on the recommendations of the said study report.
15.	Under no circumstances the industry shall discharge any wastewater to outside.	On the day of inspection, there was no discharge of wastewater to outside the plant boundary.
16.	Domestic wastewater shall be discharged to soak pit via septic tank constructed as per BIS specification.	Domestic wastewater is being discharged to soak pit via septic tank constructed as per BIS specification.
17.	The washery rejects/coal rejects shall be sold to any thermal power plants complying with the stipulated emission and fly ash norms as specified in MoEF Notification no S.O.3305(E) dated:-07.12.2015, read with the Notification no S.O.763 (E), dtd:-14.09.1999 and its amendments (vide no-S.O.979 (E), dtd:-27.08.2003, S.O 2804(E), dated:-03.11.2009 and S.O.254 (E), dtd:-25.12.2016) and related subsequent notification and amendments issued from time to time". The details of disposal of coal rejects shall be submitted on annual basis in enclosed Format I&II.	As reported, the same is being complied.
18.	A quarterly report on the quantity and name of the power plants to whom the coal rejects are sent, shall be furnished to the Board for record.	The unit has submitted the details vide letter no-ACBIL/HMG/ENV/REJ/2025-26/054, dtd:-11.10.2025.
19.	The unit shall submit the environment statement in the prescribed format every year	The Environment Statement for the FY 2023-2024 has been submitting on 26 September 2023.
20.	The unit shall submit a declaration by 30 th of April every year that all pollution control systems are in good condition and operated & air quality, noise quality as well as wastewater quality confirm to the prescribed standards.	Complied
	Additional Special Conditions as per MoEF&CC Letter no. J-	Compliances observed during the visit

	11015/67/2013-IA. II (M), dated 22/02/2022 and J-11015/925/2007-IA. II (M) dated 17/04/2025:-	
1.	Ambient Air Quality (AAQ) and Noise quality data along the entire coal transportation route shall be monitored and the data shall be submitted along with the six-monthly compliance to the concerned Regional Office and also kept on the web portal of the company.	<p>Ambient Air Quality and Noise Level Measurement are being carried out at the following locations:-</p> <p>The locations for AAQ monitoring are:-</p> <p>AAQ 1 – Near Plant Main Gate</p> <p>AAQ 2 – Near ACBIL, Colony Premises</p> <p>AAQ 3 – ACBIL Railway Siding (Eastern Side)</p> <p>AAQ 4 – ACBIL Railway Siding (Coal Stock Yard – NE)</p> <p>The locations for Noise Level Measurement are:-</p> <p>N1 - Near Main Gate (Washery)</p> <p>N2 – Near ACBIL, Colony Premises</p> <p>N3 – Near Entry Point of Railway Siding</p> <p>N4 – Near Loading & Unloading point of Railway Siding.</p> <p>The report of the same has been submitted to the Board vide letter no-</p>
2.	Proponent shall comply with all the recommendations of the traffic impact assessment report submitted. Compliance in this regard shall be submitted along with the six-monthly compliance to the concerned Regional Office and also kept on the web portal of the company.	The compliances to the Recommendations of the Traffic Impact Assessment Report has been submitted dated:-25.12.2025.
3.	Three tier Plantation plan submitted by the proponent for both the sides of the proposed conveyor belt from washery to railway siding shall be implemented and plantation for this year shall be completed during the monsoon season of 2025. In addition to this, PP shall provide 50,000	There is existing forest land with a dense growth of trees on both sides of the proposed conveyor belt from the washery to the railway siding. Further, plantation activities and distribution of saplings, including four-feet-tall fruit-bearing plants, to farmers for plantation in barren and

	plant saplings with 4 feet tall fruit bearing plants to farmers for plantation in barren and agriculture lands in the study area every year for 5 years with incentive to improve the green cover in and around the washery area.	agricultural lands shall be undertaken prior to the monsoon season.
4.	PP shall adopt wildlife protection measures including creating awareness among the drivers, sensitizing the drivers about prevention of road kills and handling of wildlife encounters while driving through forest areas and speed governors must be installed in the coal transporting trucks/dumpers.	The unit has agreed to comply the same.
5.	The continuous ambient air quality monitoring station installed in consultation with OSPCB, shall be commissioned by April, 2025 for monitoring the common/criteria pollutants such as PM ₁₀ , PM _{2.5} , SO ₂ , NO _x as committed. The real time data so generated shall be uploaded on company website and linked it with website of CPCB & SPCB. In addition, data should also be displayed digitally at entry and exit gate of coal washery for public display.	The unit has installed 01 no of CAAQMS station near the canteen building. The same is connected to the server of the Board. During the visit, the data was getting transmitted to the server of the Board. The unit has provided electronic digital display Board at the entrance of the main gate. Environmental information were getting displayed during the visit.
6.	Road inside and at periphery of Washery plant shall be constructed of concrete only.	The total length of the internal road is 1.2 Kms. Out of which 0.85 Kms has been concreted. Balance 0.30 Kms needs to be concreted.
7.	Belt conveyor system shall be installed to transport washed/raw coal by 31.03.2027.	During the visit, excavation work for the installation of belt conveyor system was under progress to transport washed coal to the siding. Reportedly, the same will be completed by 31.03.2027.
8.	Transportation of rejects shall only be in 40 to 50 tonne trucks only if railway siding is not present at utilization points. If railway siding is available upto FBC Power Plants/Thermal Power Plant, then	During the visit it was found that, transportation of rejects is being done through 40 to 50 tonne trucks upto FBC Power Plants/Thermal Power Plant where there is no siding facility.

	no transportation shall be allowed by trucks.	
9.	Transport of raw coal, clean coal and middling shall be by rail/road (in 40-50 tonnes dumpers only). Washed coal will be transported through private railway siding.	During the visit, it was observed that raw coal, clean coal, and rejects are being transported by road using dumpers of 40–50 tonne capacity to nearby plants that do not have railway siding facilities. The remaining quantities are being transported through the railway siding.
10.	Raw coal, washed coal and rejects shall be stored in covered silos facility. Fixed type-high pressure sprinkler shall be installed in this storage yards.	Raw coal, washed coal and rejects are stored in the open yard. The unit needs to install dedicated fixed rain gun type-high pressure sprinklers at the storage yards.
11.	5 nos. long ranging fog canon system (mist spraying) shall be installed to reduce the impact of air pollution on transportation route and Railway siding.	The unit has installed 05.nos of fixed type fog canon 03 nos at siding and 02 nos at the plant area. The same were found in operation during the visit.
12.	Project proponent shall comply 33% of the green belt plantation with trees within the plant boundary and plan of action to be submitted to Regional office of Ministry within six months. Accordingly, three Tier Green belt developments (of 50 mtrs width) in and around the periphery of washery within 3 years.	Reportedly, the total area of the unit is 13.52 hectares, out of which plantation has been carried out over an area of 4.48 hectares, with 12,655 saplings planted upto 30th September, 2025.
13.	Wildlife conservation plan for schedule-I species in EIA report with allocated fund shall be submitted to State Forest Department. Fund allocated for this purpose shall also submitted within six months and a copy of receiving to be submitted to Ministry Regional office within three months.	Reportedly, the unit has allocated fund of Rs.44,06,100.00 (Rupees Foty four lacs six thousand one hundred) to DFO, Sundargarh towards implementation of Wildlife Conservation Plan.
14.	No untreated wastewater should be discharged to the natural stream/water body and Water requirement for coal washery operations should not exceed 1200 KLD.	On the day of inspection, there was no discharge of wastewater to outside the plant premises. As reported, consumption of water is being maintained within 1200 KLD.
15.	High efficiency centrifuge, belt press filter, high frequency screening, and	The unit has installed 2 nos of hydrocyclone of capacity 480 m ³ /hr, belt press filter (2 nos) of

	thickener shall be installed to separate coal fines and maximize water recovery.	capacity 18 TPH each and thickener (2 nos) of capacity 480 m ³ /hr each. It has high frequency screen (03 nos) of capacity 18 TPH.
16.	Third party monitoring by reputed institute for air quality shall be carried out at identified locations, both ambient and the process area, to arrive the impact at regular interval of 3 years.	<p>The unit has engaged NABL accredited agency for carrying out air quality monitoring at following location:-</p> <p><u>Within Washery – Core Area</u> AAQ-1: Near Plant Main Gate AAQ-2: Near Administrative Building AAQ-3: Near Coal crusher House AAQ-4: Near Water Reservoir</p> <p><u>Outside Washery – Buffer Area</u> AAQ-1: ACBIL, Colony Premises AAQ-2: ACBIL Railway Siding (Eastern Side) AAQ-3: ACBIL Rly. Siding (Western Side) AAQ-4: Indus Driver's Barak Premises (Kanika)</p> <p><u>Fugitive Emission around Process Area</u> Station 1: Near Weigh Bridge Station 2: Near Loading Point</p>
17.	Surface runoff from Storage yard of Coal, reject dumps shall be stored in settling tank and later treated before any usage and quality shall be checked frequently.	<p>The unit has provided earthen settling pond of capacity 180 m³ for settling of surface run-off water. The overflow from the settling pond is discharged to rainwater harvesting pond of capacity 23100 m³. The settled water is reused for plantation and sprinkling purpose. However, the unit needs to carry out surface run-off management study for the entire premises and based on the recommendations install surface run-off treatment system.</p>
18.	Persons of nearby villages shall be given training on livelihood and skill development to make them employable.	As reported, the same is being complied.
19.	Proper roads, toilets facilities, plantation, solar lights, drinking water facilities, stationeries shall be provided to nearby villages, school and colleges.	As reported, the same is being complied.

20.	Wind barrier of at least 10 mtr shall be provided along the boundary mainly where habitation is present to mitigate air pollution.	The unit has provided boundary wall of about 04 m height with three tier tree plantation towards the MDR road. It shall provide a dedicated perforated type wind barrier to avoid coal dust get air borne.
21.	Project Proponent should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground). A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis.	The unit has engaged NABL Accredited Consultant for the said Environmental Parameters Monitoring on Monthly Basis.

Other Observations & Recommendations:-

In view of the above, Consent to Operate for the production of washed coal of capacity of 05 MTPA may be considered beyond 31.03.2026 with the following additional conditions:-

- The unit shall install instant shower system at the entrance gate of the plant in order to make the coal wet before its feeding into the receiving hopper.
- The unit shall install dedicated fixed rain gun type-high pressure sprinklers at the storage yards.
- The unit shall construct a dedicated truck parking area to avoid traffic congestion and ensure to maintain free board. It shall also provided mechanized road sweeping machine to clean the spillages of coal dust on the PWD road about 02 km of both sides from the unit.
- The unit shall carry out a surface run-off study of the entire plant premises and, based on the recommendations, install an appropriate surface run-off treatment system.
- The unit shall construct retaining wall around the stackyards to avoid scattering of materials on the internal roads leading to fugitive dust emission during plying of vehicles.
- The unit shall install mechanized wheel washing with wastewater treatment and recirculation facility with instant shower system at the exit gate.

- The unit shall install STP of adequate capacity for the treatment of domestic waste water generated from the office and canteen building.
 - The unit shall install perforated type wind barrier towards the MDR road of upto 10 m in order to avoid dust to get wind borne.
 - The unit shall increase the stack heights in accordance with the prescribed norms.
- Further, the unit shall obtain Consent to Establish from the Board for the DG sets.


6.2.2026
Smt. A. Ekka, ES


Er H.K. Nayak, RO

